

of the above mentioned companies. BIFR formed the opinion that it was just and equitable that the companies be wound up under section 20(1) of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA). Accordingly, the opinion of the BIFR has been forwarded to the concerned High Courts for necessary action.

(d) Under Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), BIFR is required to revive potentially viable sick industrial companies and recommend to the concerned High Courts closure of non-viable companies. While employment aspect is kept in view by BIFR at the time of considering the viability of a sick industrial company, the SICA does not provide for rehabilitation of staff as such.

Bonded Labour

3006. SHRI MANORANJAN BHAKTA : Will the Minister of LABOUR be pleased to state :

(a) whether the National Human Rights Commission has recently urged the Union Government to identify the sectors where bonded labour is still existing and to take steps to eliminate the same; and

(b) if so, the remedial steps taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) Question does not arise.

[Translation]

Growth Centres in Madhya Pradesh

3007. SHRI PAWAN DIWAN : Will the Minister of FINANCE be pleased to state :

(a) whether share money contribution and loan payable by growth centres to be set up in Madhya Pradesh with an investment of thirty crore rupees under Central Government policy of Industrial Growth Centre has been released;

(b) if so, the reasons thereof;

(c) whether representations have been submitted by the implementation agency (Industrial Growth Centre Corporation) of Madhya Pradesh in this regard;

(d) if so, the decision taken thereon;

(e) whether necessary instructions have been issued by the Central Government to financial institutions in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (f). The information is being collected and will be laid on the Table of the House.

[English]

Computerise Tax Assessment System

3008. SHRI RAMPAL SINGH :
SHRIMATI DIPIKA H. TOPIWALA :
SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government proposes to computerise the tax assessment system all over the country;

(b) if so, the details thereof;

(c) whether all the formalities have been completed in this regard; and

(d) if not, the time by which the above work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (d). It is proposed to computerise the tax assessment system in phases as a part of Comprehensive Computerisation in the Income-tax Department. The metropolitan Charges of Delhi, Bombay and Madras will be covered in the first phase in 1996-97 and the remaining Charges will be covered in subsequent phases. All the necessary formalities in this regard are under completion.

Setting up of International Airport

3009. SHRI RAMA KRISHNA KONATHALA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to set up an International airport at Visakhapatnam and a survey has since been conducted in this regard by RITES;

(b) if so, the details thereof; and

(c) by when this project is likely to be grounded and commissioned?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) and (c). Do not arise.

Cases of export of spurious items to Russia

3010. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether a number of cases have come to the notice of the Government in which some traders are misusing the "Moscow Conduct" to export spurious materials or junk and then secure huge amounts of foreign exchange;

(b) if so, the facts and details thereof;

(c) the reaction of the Government thereto; and

(d) the steps taken/proposed to be taken to protect the Indian economy from all ill effects of these malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) Details as per enclosed Statement.

(c) and (d). The Government have noted this with concern. The Government Enforcement Agencies are vigilant against the occurrence of such malpractices. Appropriate action would be taken against the offenders whenever such cases are detected.

STATEMENT

Cases of Exports of Spurious/Over-Invoiced Materials to Russia

S.No.	Name of Exporter	Goods	Value declared (Rs. in lakhs)	Remarks
1.	Texcomash Exports	Readymade Garments	7622.55	Against per PC. Value between Rs. 1196 and 1600 value assessed is at Rs. 210/pc.
2.	Rattan Exports	(i) Computers (ii) Floppy Disc Drives	439.64 102.64	Real Value is being ascertained. Goods were found to be only shells/ cases of Drives without any electronic parts, Real value is estimated at Rs. 5 lakhs only.
3.	Yogi Pharmacy	Ayurvedic medicine	1014.00	Real Value estimated at Rs. 16 lakhs.
4.	Kiran Overseas Ltd.	Finished Leather	262.70	Quantity misdeclared. Real Value assessed at Rs. 53.73 lakhs;
5.	M.M.Oswal	Silicon Diodes Exports	96.56	Actual Procurement price of these diodes was only Rs. 1.2 lakhs.

Bank Loans to Farmers in Assam

3011. SHRI PROBIN DEKA : Will the Minister of FINANCE be pleased to state :

(a) the number of marginal farmers provided with loans by cooperative commercial banks and regional rural banks for installing tube-wells during each of the last three years in Assam;

(b) whether the Government have received any complaints regarding irregularities in sanctioning such loans during the above period; and

(c) if so, the details thereof and the efforts being made to check these irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The information is being collected and to the extent available will be laid on the Table of the House.

Direct/Indirect Taxes

3012. SHRI K.T. VANDAYAR : Will the Minister of FINANCE be pleased to state :

(a) the target fixed for the realisation of direct and indirect taxes;

(b) the amount of direct and indirect taxes pending realisation as on date;

(c) the plans drawn up for expeditious collection of outstanding taxes; and

(d) the steps taken to bring to book the tax evaders, particularly big multinational companies and film personalities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The targets fixed for realisation for the year